

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

STARRED QUESTION NO:22

ANSWERED ON:27.07.2010

ILLEGAL MINING

Jardosh Smt. Darshana Vikram;Singh Alias Pappu Singh Shri Uday

**Will the Minister of MINES be pleased to state:**

- (a) whether illegal mining is under operation in various parts of the country;
- (b) if so, the details of such cases reported;
- (c) the details of the estimated loss to the exchequer on account of illegal mining in the country;
- (d) whether the Union Government has urged the State Governments to constitute State- level Coordination-cum-Empowered Committees and prepare action plan to tackle illegal mining in the country; and
- (e) if so, the details thereof alongwith the response received from the State Governments in this regard and the steps taken to prevent illegal mining in the country?

**Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUÉ)

(a) to (e) : A statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question No. 22 for 27.7.2010 regarding illegal mining by Shri Uday Singh and Shrimati Darshana Jardosh.

(a) and (b) : Instances of illegal mining of minerals have come to the notice of the Government in various parts of the country. As per available information, details of illegal mining of minerals detected in various States of the country in the last four years upto March, 2010 is given in the Annexure-I.

(c): States are the owners of mineral resources and royalty on minerals is collected by the State Governments. Data on loss to the State exchequer due to non-payment of royalty is not centrally maintained.

(d) and (e) : Yes, Sir. There is a Central Empowered-cum-Coordination Committee which has been meeting six monthly to discuss various issues relating to the mining sector including illegal mining and measures to prevent, detect and control it. The Ministry of Mines has been issuing various guidelines and suggestions on the issue and monitors the progress through the Central Committee. As per information received, State Governments of Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Karnataka, Maharashtra, Orissa, Rajasthan and West Bengal have set up an Coordination-cum-Empowered Committee. Other States have been requested to ensure setting up of similar Committees at the earliest. So far, States Government of Andhra Pradesh, Gujarat, Jharkhand, Karnataka, Maharashtra, Orissa, Rajasthan, Tamilnadu, Uttar Pradesh and Uttarakhand have prepared Action Plan in terms of the advice of the Central Government. Details of action taken by State Governments in terms of the Action Plan are given at Annexure-II.

**ANNEXURE-I**

State-wise and year-wise statement of cases of illegal mining reported by the State Government

S.No.	State	Nos. of cases detected					Action Taken			
		2006	2007	2008	2009	2010	Vehicle	FIRs	Court	Fine
		upto Seized Lodged Cases realized								
		March filed (Rs.in Lakhs)								
		2010								

1	Andhra Pradesh	5385	9216	13478	11591	3943	844	18	3281.35	
2	Chattisgarh	2259	2352	1713	1078	925	3206	562.035		
3	Goa	313	13	159	9	458	16.72			
4	Gujarat	7435	6593	5492	5416	722	330	192	08	9001.183
5	Haryana	504	812	1209	1372	481	103	178	21	241.176
6	Himachal Pradesh	478	-	503	1114		711	21.04		

7	Jharkhand	631	82	225	15	5592	205	39	108.41		
8	Karnataka	3027	5180	2997	1687	1996	73238	995	788	4304.236	
9	Kerala	1595	2593	2695	1321					576.62	
10	Madhya Pradesh	5050	4581	3895	3868	1407	05	17564	1412.229		
11	Maharashtra	4919	3868	5828	8270	10368	30565	13	01	2750.83	
12	Orissa	284	655	1059	758	180	1419	+	58	87	3549.9
										266	
										Cycles	
13.	Punjab	218	26	50	73	56	18	00	136.66		
14.	Rajasthan	2359	2265	2178	4711	482	397	624	61	763.59	
15.	Tamilnadu	2140	1263	1573	215	109	24935	765	607	7903.43	
16.	Uttarakhand	191	683	38.50							
17.	West Bengal	80	426	315	80	33	3948	1108	196		
	Total	36677	39925	43560	41578	20702	142778	4179	23289	34667.91	

## Annexure-II

### Steps taken by State Governments on suggestions circulated by the Central Government for inclusion in Action Plan

# Use of Satellite imagery and digitization of data- Five States (Gujarat, Maharashtra, Karnataka, Jharkhand and Uttarakhand) have digitized the total mining area. Tamilnadu has digitized 100 cadastral maps. Rajasthan has digitized mining area in GIS environment & superimposed on digital topo-sheets supplied by Survey of India.

# Price monitoring- Four States (Jharkhand, Gujarat, Karnataka & Uttarakhand) have started monitoring of price trends for important minerals like iron ore, Manganese, Bauxite, coal, soap stone, china clay and white clay.

# Issue of transportation permits- Nine States (Andhra Pradesh, Gujarat, Himachal Pradesh, Jharkhand, Maharashtra, Karnataka, Tamilnadu, Uttar Pradesh and Uttarakhand) have started monitoring issue of transport permits.

# Securitization of transport permits- Six States (Gujarat, Jharkhand, Karnataka, Orissa, Uttar Pradesh and Uttarakhand) have started hologram marking/bar-coding of transport permits.

# Registering of end users Two State Governments (Andhra Pradesh & Gujarat) have reported registering end-users.

# Inviting local representatives of Ministry of Railways and Port authorities to State Committee meetings for co-ordination. State Government of Orissa has held co-ordination meetings with East Coast Railways, South Eastern Railways, Paradeep Port Trust and other concerned departments of the State Government to prevent transportation of illegally mined minerals.